

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.478/2013

Wednesday, this the 02<sup>nd</sup> day of July, 2014

**C O R A M :**

**HON'BLE MR.U.SARATHCHANDRAN, JUDICIAL MEMBER  
HON'BLE MR.P.K.PRADHAN, ADMINISTRATIVE MEMBER**

P.Raveendran Nadar  
Senior Track Man (Retd)  
Southern Railway, John Nivas  
Aruvikkara P.O  
Trivandrum

- Applicant

(By Advocate Mr.Siby J.Monippally)

Versus

1. Union of India rep. by  
Chief Personnel Officer  
Southern Railway  
Chennai
2. Senior Divisional Personnel Officer  
Southern Railway  
Trivandrum Division  
Trivandrum
3. Deputy Chief Engineer (Construction)  
Southern Railway  
Trivandrum Division  
Trivandrum

- Respondents

(By Advocate Mr.K.M Anthru)

This application having been heard on 02<sup>nd</sup> July, 2014 this Tribunal on the same day delivered the following :-

**ORDER**

**BY MR.P.K.PRADHAN, ADMINISTRATIVE MEMBER**

Heard learned counsel for the parties. The learned counsel for the applicant submitted that the respondents have already conceded the applicant's claim for promotion as Senior Trackman Grade-I with effect



from 01.01.2003 vide para 5 of their reply statement. It is also submitted that due action for re-fixation of his pay with effect from 01.11.2003 consequent on Order dated 01.02.2014 placed at Annexure R-1 and revision of pensionary benefits has already been initiated. It is also stated that on receipt of pay fixation orders which requires vetting of Finance Department in the Construction Organization, the applicant's pensionary benefits shall be revised.

2. In view of the submission made by respondents, the relief sought by the applicant seems to be taken care of.

3. Therefore, this Original Application is disposed of with a direction to the respondents to complete the entire process of re-fixation of pay within a period of three months from the date of receipt of a copy of this order and revise the applicant's pensionary benefits accordingly. Thereafter, all the consequential benefits such as arrears due to him on account of revision in the date of promotion and revised pay fixation should also be paid, within the aforesaid time limit. No order on costs.



(P.K.PRADHAN)  
ADMINISTRATIVE MEMBER



(U SARATHCHANDRAN)  
JUDICIAL MEMBER

SV